

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016)

For The Attention Of The Creditors Of HIMAGIRI ENTERPRISES PRIVATE LIMITED.

1.	Name of corporate debtor	HIMAGIRI ENTERPRISES PRIVATE LIMITED.
2.	Date of incorporation of corporate debtor	14/08/2000
3.	Authority under which corporate debtor is incorporated / registered person is incorporated /registered	Registrar of Companies – Hyderabad Registration No:→ 035114
4.	Corporate Identity Number / limited liability identity number of corporate debtor	U15499TG2000PTC035114
5.	Address of the registered office and principal office(if any) of corporate debtor	Registered Office Address Is →Plot No: 56, Nagarjuna Hills Punjagutta Hyderabad -500082 Telangana State. Email ID:→ himagirienterprisespvtltd@gmail.com
6.	Insolvency commencement date in respect of corporate debtor	23-09-2019 As per NCLT order dated 23-09-2019 in company petition no CP (IB) No. 88/7/HDB/2019, (order made ready on 25-09-2019)
7.	Estimated date of closure of Insolvency Resolution Process	21-03-2020 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ram Murthy Kommera Reg.No: IBBI/IPA-002/IP-N00595/2017-2018 / 11776
9.	Add Address and e-mail of the interim resolution professional, as registered with the Board	Plot No: 143, HNo: 8-19, Metro City Mega Town Ship; BONGULLOOR ; Village & Post:→ M.P. Patelguda, Mandal:→ Ibrahimpatnam; Ranga Reddy Dist.: Hyderabad - 501510 , Telangana State; Email: rammurthyadvocate@gmail.com Mobile: 9866500627
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Same as above
11.	Last date for submission of claims	09-10-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-Not Applicable-
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	-Not Applicable-
14.	a)Relevant Forms and (b)Details of authorized representatives are available at	Website: www.ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process against the M/s HIMAGIRI ENTERPRISES PRIVATE LIMITED on 23-09-2019 vide order dated 23-09-2019 in case No: CP (IB) No.88/7/HDB/2019

The Creditors of M/s HIMAGIRI ENTERPRISES PRIVATE LIMITED are here by called upon to submit a proof of the claims, on or before 09-10-2019 to the Interim Resolution professional at the address mentioned against item 8 & 9.

The financial creditors shall submit their claims with proof by electronic means only in Form-C. and Operational Creditors shall submit the claims with proof in person, by post or by electronic means in Form B. and all other creditors may submit the claims with proof in person, by post or by electronic means. In relevant forms. As per regulations 7 to 9 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations 2016)

Submission of false or misleading proofs of claim shall attract penalties

Date: 25-09-2019
Place: Hyderabad



Name and Signature of Interim Resolution Professional

Ram Murthy Kommera

Ram Murthy Kommera

Interim Resolution Professional

Regd.No: IBBI/IPA-002/IP-N00595/2017-2018 / 11776